



SABKA VISHWAS
(Legacy Dispute Resolution)
SCHEME, 2019
For Service Tax and Central Excise.
Make a New Beginning!

Scheme Open from 01.09.2019 to 31.12.2019



SABKA VISHWAS
(Legacy Dispute Resolution)
SCHEME, 2019
For Service Tax and Central Excise
Make a New Beginning!



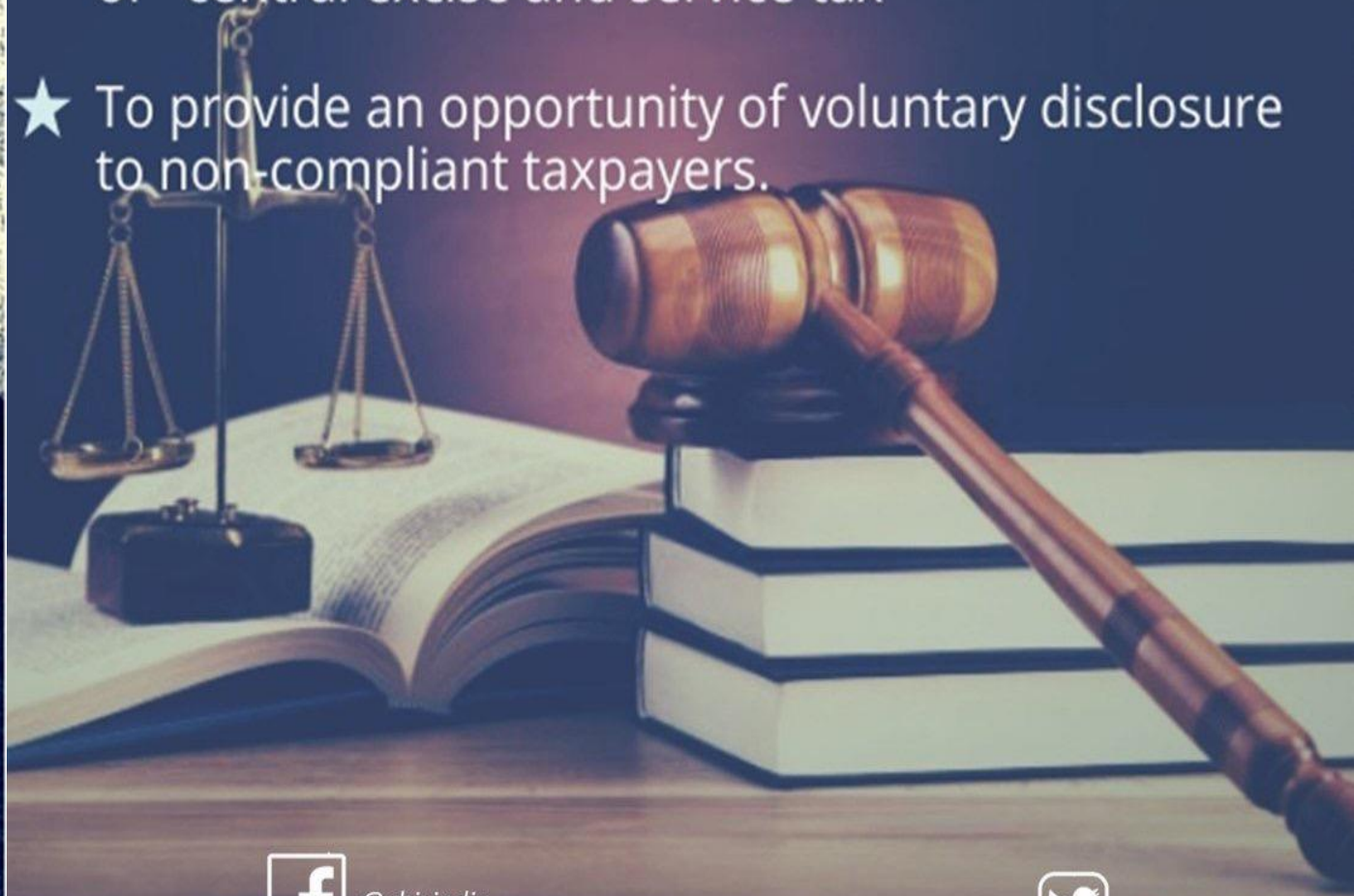
Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019



www.cbic-gst.gov.in

OBJECTIVE

- ★ One time measure for liquidation of past disputes of central excise and service tax
- ★ To provide an opportunity of voluntary disclosure to non-compliant taxpayers.



@cbicindia



@cbic_india

Cases covered under the Scheme...

- ✓ *A show cause notice or appeals arising out of a show cause notice pending as on the 30th day of June, 2019*
- ✓ *An amount in arrears*
- ✓ *An enquiry, investigation or audit where the amount is quantified on or before the 30th day of June, 2019*
- ✓ *A voluntary disclosure*



Exclusions from the Scheme...

- ✓ *Cases in respect of excisable goods set forth in the Fourth Schedule to the Central Excise Act, 1944 (this includes tobacco and specified petroleum products)*
- ✓ *Cases for which the taxpayer has been convicted under the Central Excise Act, 1944 or the Finance Act, 1944*
- ✓ *Cases involving erroneous refunds*
- ✓ *Cases pending before the Settlement Commission*



Benefits under the Scheme...

- ✓ *Total waiver of interest and penalty*
- ✓ *Immunity from prosecution*
- ✓ *Cases pending in adjudication or appeal, a relief of 70% from the duty demand if it is Rs. fifty lakh or less and 50% if it is more than Rs. fifty lakhs.*
- ✓ *The same relief for cases under investigation and audit where the duty involved is quantified on or before 30th June, 2019.*
- ✓ *In case of an amount in arrears, the relief offered is 60% of the confirmed duty amount if the same is Rs. fifty lakhs or less and it is 40% in other cases.*
- ✓ *In cases of voluntary disclosure, the declarant will have to pay full amount of disclosed duty.*



Other features of the Scheme...

- ✓ *Facility for adjustment of any deposits of duty already made*
- ✓ *Settlement dues to be paid in cash electronically only and cannot be availed as input tax credit later*
- ✓ *A full and final closure of the proceedings in question. The only exception is that in case of voluntary disclosure of liability, there is provision to reopen a false declaration within a period of one year.*
- ✓ *Proceedings under the Scheme shall not treated as a precedent for past and future liabilities*
- ✓ *Final decision to be communicated within 60 days of application*
- ✓ *No final decision without an opportunity for personal hearing in case of any disagreement*
- ✓ *Proceedings under the Scheme will be fully automated*

How to Apply for SVLDRS, 2019...

- ✓ *The taxpayer can apply for this scheme from <https://cbic-gst.gov.in>*
- ✓ *The taxpayer already registered under CE / ST can login and fill Part-B of SVLDRS Form-1.*
- ✓ *The unregistered taxpayer can register himself by filling Part-A of SVLDRS Form -1.*

If the taxpayer selects the jurisdiction from know your jurisdiction then value of the fields i.e. State/ Zone/ Commissionerate/ Division/ Range will auto populated.



SABKA VISHWAS
(Legacy Dispute Resolution)
SCHEME, 2019
For Service Tax and Central Excise.
Make a New Beginning!

SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019

If You are a Registered User, Please click on this Link [Apply SVLDR Scheme](#)

Unregistered users may please fill the following details to register (All fields are Mandatory) :

Name of the Declarant *

PAN *

Select a State *

Select a Zone *

Select a Commissionerate *

Select a Division *

Select a Range *

 **Know your Jurisdiction**

Mobile Number *

Email Address *

Address *

Pin Code *

Password *

Confirm Password *

Captcha *

Dashboard of the registered taxpayer

Welcome to CBIC-GST Portal

Track Application

Taxpayer select the scheme

**Central Board of Indirect Taxes and Customs**
Ministry of Finance - Department of Revenue



Amnesty Scheme ▾

View Amnesty Scheme

Apply SVLDRS1

ACES Payment Details ▲

Provisional Assessment ▲

E Payment ▲

Claims & Intimations ▲

CE Export ▲

CE Returns ▲

ACES Refunds ▲

REGISTRATION ▲

dition : C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:RANGE I

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Welcome to CBIC-GST Portal

Track Application

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Type here to search



16:18
26-08-2019



*The answer to first four question should be “No”
in order to apply for this scheme.*



Kindly answer the following questions to determine whether you are eligible to file SVLDRS 1 Form

S No	Eligibility Criteria	Yes/No
1	Have you been convicted for an offence for the matter for which this declaration is being made? [Note: If you answer YES to this question, you are ineligible to proceed further under the Scheme.]	☐ Yes ☒ No
2	Have you filed an application in the Settlement Commission for the case for which this declaration is being made? [Note: If you answer YES to this question, you are ineligible to proceed further under the Scheme.]	☐ Yes ☒ No
3	Are you seeking to make this declaration with respect to excisable goods set forth in the Fourth Schedule to the Central Excise Act, 1944 (specified petroleum and tobacco products)? [Note: If you answer YES to this question, you are ineligible to proceed further under the Scheme.]	☐ Yes ☒ No
4	Are you seeking to make this declaration with respect to a show cause notice of refund/erroneous refund? [Note: If you answer YES to this question, you are ineligible to proceed further under the Scheme.]	☐ Yes ☒ No
5	Whether final hearing with regard to a matter in adjudication or appeal has taken place on or before 30.06.2019 for the matter for which this declaration is being made? [Note: If you answer YES to this question, you are ineligible to proceed further under the LITIGATION category.]	☐ Yes ☒ No
6	Have you been subjected to any audit under the Central Excise Act, 1944 or Chapter V of the Finance Act, 1994 in respect of the goods/services or both for which this declaration is being made? [Note: If you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]	☐ Yes ☒ No
7	Have you received any written communication from a Central Excise Officer with regard to any audit to be conducted? [Note: If you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]	☐ Yes ☒ No
8	Have you been subjected to any enquiry or investigation under the Central Excise Act, 1944 or Chapter V of the Finance Act, 1994 in respect of the goods/services or both for which this declaration is being made by way of any of the following: (a) search of premises (b) issuance of summons (c) requiring the production of accounts, documents or other evidence (d) recording of statements [Note: If you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]	☐ Yes ☒ No
9	Have you filed any return for the period for which declaration is being made showing the amount of duty to be payable but not having paid it? [Note: If you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]	☐ Yes ☒ No
10	Have the tax dues with regard to the matter under enquiry, investigation or audit NOT been quantified on or before 30.06.2019? [Note: If you answer YES to this question, you are ineligible to proceed further under the INVESTIGATION, ENQUIRY OR AUDIT category.]	☐ Yes ☒ No

Cancel

Proceed

*Different categories available under this scheme.
The taxpayer will select category , subcategory and duty type.*



Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue





Name : NITESH Jurisdiction : C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:RANGE I

Last Logged In: Aug 26, 2019, 3:45:54 PM

Dashboard

FORM SVLDRS 1

Name of the Declarant

Address of the Declarant

PAN

Email ID

Mobile No

NITESH

North Block, Ahmedabad 5705 Arl

BAIPD9739L

niteshdahiya8890@gmail.com

9467286008

Jurisdiction

C:AHMEDABAD-NORTH > D:DIVISIO

Category

Sub Category

Duty Type

Select

Arrears

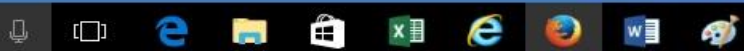
Litigation

Investigation , Enquiry or Audit

Voluntary Disclosure

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Type here to search



16:20
26-08-2019

FORM SVLDRS 1

Name of the Declarant	Address of the Declarant	PAN	Email ID	Mobile No
NITESH	North Block, Ahmedabad 5705 Art	BAIPD9739L	niteshdahiya8890@gmail.com	9467286008
Jurisdiction				
C:AHMEDABAD-NORTH > D:DIVISIO				

Category	Sub Category	Duty Type
Litigation	Select Select SCN Involving Duty Pending SCN Involving Penalty Pending Appeal Pending	



Name : NITESH Jurisdiction : C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:RANGE I

Last Logged In: Aug 27, 2019, 12:30:09 PM

Dashboard

FORM SVLDRS 1

Name of the Declarant

NITESH

Address of the Declarant

North Block, Ahmedabad 5705 Arl

PAN

BAIPD9739L

Email ID

niteshdahiya8890@gmail.com

Mobile No

9467286008

Jurisdiction

C:AHMEDABAD-NORTH > D:DIVISIO

Category

Arrears

Sub Category

Select

Select

Appeal not filed or appeal having attained finality

Declared in Return but not paid

Duty Type

Central Excise



Name : NITESH Jurisdiction : C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:RANGE I

Last Logged In: Aug 27, 2019, 12:30:09 PM

Dashboard

FORM SVLDRS 1

Name of the Declarant

NITESH

Address of the Declarant

North Block, Ahmedabad 5705 Arl

PAN

BAIPD9739L

Email ID

niteshdahiya8890@gmail.com

Mobile No

9467286008

Jurisdiction

C:AHMEDABAD-NORTH > D:DIVISIO

Category

Investigation , Enquiry or Audit

Sub Category

Select

Select

Investigation By DGGI

Investigation By Commissionerate

Audit

Duty Type

Service Tax





Name : NITESH Jurisdiction : C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:RANGE I

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Dashboard

Litigation

SCN Involving Duty Pending

Central Excise

SCN involving duty along with interest/late fee/penalty (if any) pending as on 30.06.2019 and final hearing not held before 30.06.2019

Whether the case is under adjudication by Pr. ADG/ADG (Adjudication), Delhi?

☐ Yes ☐ No

S.no	SCN No	SCN Date	Details of Duty		Penalty	Late Fee	Pre-deposit	Tax Dues less Tax Relief	Action
			Duty/Tax/Cess	Amount					
1	12/aaaa/2018-12	03/08/2018	Basic Excise Duties	2800000	10000	10000	0	1400000	+
2			Other Receipts	2800000	0	0	0	1400000	+
3	12/aaaa/2018-12	03/08/2018			0	0	0		+
			Special Excise Duties		10000	10000	0	2800000	
			Duties on Motor Vehicle Parts		10000	10000	0	2800000	

Amount Payable (In Words) : Rupees Twenty Eight Lakh Only

Total Amount

2800000

Verification

I declare that I have read and understood the SABKA VISHWAS (LEGAC declaration is correct and complete and the amount of tax dues and c I shall pay the amount as may be determined by the Designated Auth

Name of declarant/ authorized representative filing this declaratio

Addl. Duties in lieu of Sales Tax

Duty on Generation of Power

Auxiliary Duties

Special Excise Duties

Addl. Duties on Textile & Textiles Articles

Addl. Duties on TV Sets

Addl. Duties on Motor Spirit

Addl. Duty on High Speed Diesel

National Calamity Contingent Duty

Special Addl. Duty on Motor Spirit

Additional Duty of Excise on Tea & Tea Waste

Additional Duty of Excise on Pan Masala & certain Tobacco Products

Other Duties

visions and conditions of the Scheme, and that the information given in this



Type here to search



According to selection , table for entering data will appear

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : NITESH Jurisdiction : C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:RANGE I Last Logged In: Aug 26, 2019, 3:45:54 PM

Dashboard

FORM SVLDRS 1

Name of the Declarant: NITESH Address of the Declarant: North Block, Ahmedabad 5705 Ari PAN: BAIPD9739L Email ID: niteshdahiya8890@gmail.com Mobile No: 9467286008

Jurisdiction: C:AHMEDABAD-NORTH > D:DIVISIC

Category: Voluntary Disclosure Duty Type: Service Tax

Voluntary Disclosure

S No	Description of Goods/ Services	Issue Involved	Period		Details of Duty		Tax Dues less Tax Relief	Action
			From Period	To Period	Duty/Tax/Cess	Amount		
1		Reverse Charge	01/05/2017	08/08/2018	Transport of goods by road/goods transport agency service	2800000	2800000	+
TOTAL						2800000	2800000	
GRAND TOTAL						2800000	2800000	

Amount Payable (In Words) : Rupees Twenty Eight Lakh Only

Total Amount: 2800000

Do you agree with the "Tax Dues less Tax Relief" calculated by the System
☒ Yes ☐ No

Verification

Name : NITESH Jurisdiction : C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:RANGE I

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Dashboard

FORM SVLDRS 1

Name of the Declarant

NITESH

Address of the Declarant

North Block, Ahmedabad 5705 Arunachal Pradesh 395C

PAN

BAIPD9739L

Email ID

niteshdahiya8890@gmail.com

Mobile No

9467286008

Jurisdiction

C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:R

Category

Arrears

Sub Category

Appeal not filed or appeal having attained finality

Duty Type

Central Excise

Appeal not filed or appeal having attained finality

SNo	Order No	Order Receipt Date	Forum	Details of Duty Duty/Tax/Cess	Amount	Penalty	Late Fee	Pre-Deposit	Tax Dues less Tax Relief	Action
1	OIO/2018-66	14/03/2019	High Court	Basic Excise Duties	100000	25000	10000	0	40,000.00	+
TOTAL					100000	25000	10000		40000	
GRAND TOTAL					100000	25000	10000		40000	

Amount Payable (in Words) : Rupees Forty Thousand Only

Do you agree with the "Tax Dues less Tax Relief" calculated by the System

☒ Yes ☐ No

Verification

I declare that I have read and understood the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME,2019, and agree to abide by the provisions and conditions of the Scheme, and that the information given in this declaration is correct and complete and the amount of tax dues and other particulars shown therein are truly stated.

I shall pay the amount as may be determined by the Designated Authority under the Scheme.

Name of declarant/ authorized representative filing this declaration :

NITESH

Date : 26/08/2019

Cancel

Submit

If the taxpayer doesn't agree with the computer generated amount then the taxpayer can enter amount as per his calculation.


Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue





Name : NITESH Jurisdiction : C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:RANGE I

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Dashboard

	GRAND TOTAL	100000	25000	10000		40000
--	-------------	--------	-------	-------	--	-------

Amount Payable (In Words) : Rupees Forty Thousand Only

Do you agree with the "Tax Dues less Tax Relief" calculated by the System

☐ Yes ☒ No

Reason for disagreement

Any reason given by the taxpayer

Amount of Tax Dues less Tax Relief as per your calculation :

30000

Verification

I declare that I have read and understood the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME,2019, and agree to abide by the provisions and conditions of the Scheme, and that the information given in this declaration is correct and complete and the amount of tax dues and other particulars shown therein are truly stated.

I shall pay the amount as may be determined by the Designated Authority under the Scheme.

Name of declarant/ authorized representative filing this declaration :

NITESH

Date : 26/08/2019

Cancel

Submit



By clicking the submit button, Form SVLDRS-1 will be submitted to concerned Committee. ARN will generated and the taxpayer will be informed via email and SMS.

Name : NITESH Jurisdiction : C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:RANGE I

Last Logged In: Aug 26, 2019, 4:41:37 PM

Dashboard

FORM SVLDRS 1

Name of the Declarant

NITESH

Address of the Declarant

North Block, Ahmedabad 5705

PAN

BAIPD9739L

Email ID

niteshdahiya8890@gmail.com

Mobile No

9467286008

Jurisdiction

C:AHMEDABAD-NORTH > D:DIV

Category

Litigation

Sub Category

SCN Involving Duty Pending

Duty Type

Service Tax

SCN involving duty along with interest/late fee/penalty (if any) pending as on 30.06.2019 and final hearing not held before 30.06.2019

Whether the case is under adjudication by Pr. ADG/ADG (Adjudication), Delhi?

☒ Yes ☐ No

S.no	SCN No	SCN Date	Details of Duty		Penalty	Late Fee	Pre-deposit	Tax Dues less Tax Relief	Action
			Duty/Tax/Cess	Amount					
1		DD/MM/YYYY							+
				TOTAL	0			0	
				GRAND TOTAL	0			0	

Amount Payable (in Words) :



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U

Name : NITESH Jurisdiction : C:AHMEDABAD-NORTH > D:DIVISION-I - NARODA > R:RANGE I

Last Logged In: Aug 26, 2019, 4:41:37 PM

Dashboard

FORM SVLDRS 1

Name of the Declarant

Address of the Declarant

PAN

Email ID

Mobile No

NITESH

North Block, Ahmedabad 57

BAIPD9739L

niteshdahiya8890@gmail.cc

9467286008

Jurisdiction

C:AHMEDABAD-NORTH > D:

Category

Sub Category

Duty Type

Investigation , Enquiry or Audit

Investigation By Commissionerate

Central Excise

Investigation/Enquiry by Commissionerate

S No	Quantified Amount Details		Description of Goods/ Services	Issue Involved	Duty Details		Pre-Deposit	Tax Dues less Tax Relief	Action
	Reference No	Date of communication			Duty/Tax/Cess	Amount			
1					Chemicals	0		0	+
TOTAL						0		0	

Amount Payable (in Words) :



View SVLDRS Scheme

M
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2

Clear

Select Jurisdiction

Home

S No	ARN	ARN Date	Registration Number	Registration Type	Assessee Name	Amount Payable	Status
	ARN	ARN Date	Reg No	Reg Type	Assessee Name		Select
1	L120819CCDDRR01	23/08/2019	APJUB3456YLD01	Un Registered	Grish A Patil	50,00000	Expired



The tax officer will be shown options to issue SVLDRS 2 & SVLDRS 3.

**Central Board of Indirect Taxes and Customs**
Ministry of Finance - Department of Revenue

हिन्दी   

Application Details

Category

Voluntary Disclosure

Duty Type

Central Excise

Amount in Rupees (₹)

S No	Description of Goods/ Services	Issue Involved	Period		Details of Duty		Tax Dues less Tax Relief	Action
			From Period	To Period	Duty/Tax/Cess	Amount		
1	Steel Product 	Select ▼	MM-YYYY	MM-YYYY	Select ▼			+ 
2	Steel Product 	Select ▼	MM-YYYY	MM-YYYY	Select ▼			+ 
3	Steel Product 	Select ▼	MM-YYYY	MM-YYYY	Select ▼			+ 
TOTAL						0	0	
GRAND TOTAL						0	0	

Amount Payable (in Words) :

1

2

3

4

5

Do you agree with the "Tax Dues less Tax Relief" calculated by the System

☒ Yes ☐ No

Reason for disagreement

Amount of Tax Dues less Tax Relief as per your calculation :

Verification

I declare that I have read and understood the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME,2019, and agree to abide by the provisions and conditions of the Scheme, and that the information given in this declaration is correct and complete and the amount of tax dues and other particulars shown therein are truly stated.
I shall pay the amount as may be determined by the Designated Authority under the Scheme.

Re-Assign

Issue SVLDRS2

Issue SVLDRS3

[Estimate Under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019 to be issued by the Designated Committee]

Declaration No : SVLDRS-2 No : Commissionerate/DGGI, Delhi : Zone/DGGI, Delhi :

Whereas Mr./Ms./M/s. _____ (hereinafter referred to as the declarant) having registration no./Non assessee code no. _____ has filed a Declaration No. _____ dated _____, under section 125 of the Finance (No. 2) Act, 1919;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 127 of the Finance (No. 2) Act, 2019, the designated committee, after consideration of facts on record, hereby determines the following amount estimated to be payable by the declarant towards full and final settlement of his/her/their tax dues covered by the said declaration under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019:

Amount in Rupees (₹)

S No	Category	Description of Goods/ Services	Matter involved	Time period		Tax dues		Tax relief	Pre-deposit	Estimated Amount Payable	
				From Period	To Period	Name	Amount			Name	Amount
1	Voluntary Disclosure	Steel Product 	Exemption	MMM YYYY	MMM YYYY	Edu CESS ▾				Edu CESS ▾	
TOTAL							0	0	0		0
GRAND TOTAL							0	0	0		0

Amount Payable (in Words) :

1	2	3	4	5
---	---	---	---	---

Notice For Personal Hearing

If the Declarant does not agree with the Estimated Amount Payable, as determined by the designated committee, he is requested to appear for a Personal Hearing before the designated committee on / / 2019 at AM/PM at (address) to explain the reasons thereof. Please submit Form SVLDRS 2A in case any other date and time of personal hearing is desired.

Members of the Designated Committee

S No	Name	Designation
1	Anish D	AC
2	Babu K	DC

Place :

Date : DD/MM/YYYY

If the taxpayer doesn't agree with SVLDRS-2 and in case want adjournment.

 **Central Board of Indirect Taxes and Customs**
Ministry of Finance - Department of Revenue

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ZCRD: Chennai : Amaravati : Div 1 : Range 1 ARN No: APJUB3456YLD0103081901 ARN Date: 23/07/2019

Application Details SVLDRS2 **SVLDRS2A** Application History

Form No. SVLDRS-2A

[Written submissions, waiver of personal hearing and adjournment under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019]
SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019

Do you agree with the Estimate in SVLDRS-2 Number ☒ Yes ☐ No

Do you want make written submissions ☒ Yes ☐ No

Reasons for disagreement

Do you want to upload documents in support of your submissions ? ☒ Yes ☐ No

Upload Documents

S No	Browse/ Upload	Remarks	Action
1	Browse...		 

Do you want to waive personal hearing? ☒ Yes ☐ No

Do you want to seek an adjournment of personal hearing offered to you? ☒ Yes ☐ No

Indicate a preferred date for hearing

DD/MM/YYYY

Name of declarant/ authorized representative :

Date : DD/MM/YYYY

Adjournment of PH by the tax officer.

 **Central Board of Indirect Taxes and Customs**
Ministry of Finance - Department of Revenue

हिन्दी

Issue SVLDRS 2B Form

Name of the Applicant
Petro Chemicals Ltd

Address of the Declarant
Petro Chemicals , Chennai

PAN
A67678484E

Email ID
petche@pc.com

Mobile No
9726767899

Jurisdiction
Chennai : Amaravati : Div 1 : Range 1

ARN No
APJUB3456YLD0103081901

ARN Date
23/07/2019

Application Details SVLDRS-2 SVLDRS-2A **SVLDRS-2B**

Form No. SVLDRS-2B

[Intimation of personal hearing after adjournment under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019]
SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019

To ,
Mr./Ms./M/s
Registration No

This is to inform that the Personal Hearing before the Designated Committee in relation to the subject Declaration No filed by you under the under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been fixed at (AM/PM) on (date) in the office of (address).

Please note that in the event of failure to attend the Personal Hearing the designated committee shall take a decision in regard to your Declaration in accordance with the legal provisions on the basis of the facts on record without further reference to you.

Members of the Designated Committee

S No	Name	Description
1	Anish D	AC
2	Babu K	DC

Place :
Date :

Note : This is a computer generated print. There is no need for a signature

Cancel Preview **Submit**



Application Details SVLDRS-2 SVLDRS-2A SVLDRS-2B

Form No. SVLDRS-2B

[Intimation of personal hearing after adjournment under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019]

SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019

To ,

Mr./Ms./M/s

Registration No

This is to inform that the Personal Hearing before the Designated Committee in relation to the subject Declaration No filed by you under the under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been fixed at (AM/PM) on (date) in the office of (address).

Please note that in the event of failure to attend the Personal Hearing the designated committee shall take a decision in regard to your Declaration in accordance with the legal provisions on the basis of the facts on record without further reference to you.

Members of the Designated Committee

S No	Name	Description
1	Anish D	AC
2	Babu K	DC

Place :

Date :

Issue SVLDRS3

Note : This is a computer generated print. There is no need for a signature

Name of the Applicant

Petro Chemicals Ltd

Address of the Declarant

Petro Chemicals , Chennai

PAN

A67678484E

Email ID

petche@pc.com

Mobile No

9726767899

Jurisdiction

Chennai : Amaravathi : Div 1 : Range 1

ARN No

APIJUB3456YLD0103081901

ARN Date

23/07/2019

SVLDRS-2 SVLDRS-2A SVLDRS-2B SVLDRS-3

Form No. SVLDRS-3

[Statement Under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019 to be issued by the Designated Committee]
SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019

SVLDRS-3 No : Commissionerate/DGCI, Delhi : Zone/DGCI, Delhi :

Whereas Mr./Ms./M/s. (hereinafter referred to as the declarant) having registration no./Non assessee code no. has filed a Declaration No dated DD/MM/YYYY under section 125 of the Finance (No. 2) Act, 2019;

and in exercise of the powers conferred by sub-sections (1) and (4), as the case may be, of section 127 of the Finance (No. 2) Act, 2019, the designated committee, after consideration of relevant material, hereby determines the following amount is payable by the declarant towards full and final settlement of tax dues under section 1944 covered by the said declaration under the Scheme:

Amount in ₹

Category	Description of Goods/ Services	Matter involved	Time period		Tax dues		Tax relief	Pre-deposit	Estimated Amount Payable	
			From Period	To Period	Name	Amount			Name	Amount
Voluntary Disclosure	Steel Product	Exemption	MMM-YYYY	MMM-YYYY	Edu CESS				Edu CESS	
TOTAL						0	0	0		0
GRAND TOTAL						0	0	0		0

able (in Words) :

4 S

of the Designated Committee

Name	Description
Anish D	AC
Babu K	DC

MM/YYYY

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Central Board of Indirect Taxes and Customs
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Amount in Rupees (₹)

S No	Category	Description of Goods/ Services	Matter involved	Time period		Tax dues		Tax relief	Pre-deposit	Estimated Amount Payable	
				From Period	To Period	Name	Amount			Name	Amount
1	Voluntary Disclosure	Steel Product	Exemption	MMM-YYYY	MMM-YYYY	Edu CESS				Edu CESS	
TOTAL							0	0	0		0
GRAND TOTAL							0	0	0		0

Amount Payable (in Words) :

1 2 3 4 5

Members of the Designated Committee

S No	Name	Description
1	Anish D	AC
2	Babu K	DC

Place :

Date :

Note : This is a computer generated print. There is no need for a signature

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Chennai : Amaravati : Div 1 : Range

APJUB3456YLD0103081901

23/07/2019

Application DetailsSVLDRS2SVLDRS-2ASVLDRS2BSVLDRS3SVLDRS4Application History

Form No. SVLDRS-4[See rule ()]

[Discharge Certificate for Full and Final Settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 2019 read with Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019]
SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME RULES, 2019

Declaration No :SVLDRS-4 No :Commissionerate/DGGI, Delhi :Zone/DGGI, Delhi :

Whereas (Name and address of the declarant) having registration number had made a declaration under Section 125 of the Finance (No. 2) Act, 2019;

And whereas the designated committee by issue of a statement dated under Section 127 of the Finance (No. 2) Act, 2019 determined the amount of Rs. (Rupees) payable by the declarant in accordance with the provisions of the Scheme towards full and final settlement of tax dues as per details given below:

Amount in Rupees (₹)

S No	Category	Description of Goods/ Services	Matter involved	Time period		Tax dues		Tax relief	Pre-deposit	Estimated Amount Payable	
				From Period	To Period	Name	Amount			Name	Amount
1	Voluntary Disclosure	Steel Product	Exemption	MMM-YYYY	MMM-YYYY	Edu CESS				Edu CESS	
TOTAL							0	0	0		0
GRAND TOTAL							0	0	0		0

Amount Payable (in Words) :

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SABKA VISHWAS
(Legacy Dispute Resolution)
SCHEME, 2019
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POLICY ISSUES:

Smt. V. Usha

Principal Commissioner

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IT ISSUES

S.K. Rahman

Commissioner – IT & CV

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